

(c) the criteria for selection of State and why Punjab has been left out?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Sir. Government has sanctioned 21 new textile parks in 11 States.

(b) Yes, Sir.

(c) The Inter Ministerial Project Scrutiny Committee examined 55 proposals received from potential investors after road shows were held in Chennai, Mumbai, Ahmedabad, Bangalore and Hyderabad. The selection criteria included number of Units, land area, direct employment, total investment in the park, value chain and combined net worth of the promoters. The proposal submitted by M/s Ishan Developers and Infrastructure Limited for a Textile Park at Amritsar, Punjab when evaluated by the Project Scrutiny Committee on specified eligibility criteria did not merit approval of the Project Approval Committee.

Protecting handloom from powerloom and mechanised sector

2461. SHRI R.C. SINGH: Will the Minister of TEXTILES be pleased to state:

(a) the measures his Ministry is taking to protect handloom from powerloom and mechanised sector; and

(b) the concerted steps that the Ministry is planning in the Twelfth Plan for handloom sector so that the weavers are protected in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) To protect handlooms from Powerlooms and mechanized sector, the Handlooms (Reservation of Articles for Production) Act, 1985 is being implemented by the Ministry. Under the Act 11 textile articles are at present reserved exclusively for production on handlooms (with certain technical specifications.) The Enforcement Offices of the O/o the D.C. Handlooms, Weavers Service Centers and State Governments/UTs are regularly inspecting Powerlooms and Mills to prevent violation of the provisions of the Act. In addition to this, Central Assistance is also given to 09 State Governments to set up an Enforcement Machinery in the state to ensure that there is no violation of the Handlooms (Reservation of Articles for Production) Act, 1985. These nine States are namely Andhra Pradesh, West Bengal, Gujarat, Rajasthan, Madhya Pradesh, Haryana, Tamil Nadu, Uttar Pradesh and Kerala. This office also inspects stalls at various National/State Level Expos to ensure sale of genuine handlooms products in handlooms exhibitions. The details of Powerlooms inspected to prevent violation of the Handlooms (Reservation of Articles for Production) Act, 1985 and financial assistance released during the last three years are as follows:-

Sl. No.	Year	Powerloom inspections conducted	Financial Assistance released
1.	2008-09	237111	Rs. 350.00 Lakh
2.	2009-10	251896	Rs. 350.00 Lakh
3.	2010-11	261071	Rs. 350.00 Lakh
4.	2011-12 (upto Nov. '11)	154409	Rs. 139.00 Lakh

(b) The above concerted steps will continue in the Twelfth Plan also.

Transfer of land owned by NTC

2462. SHRI SANJAY RAUT: Will the Minister of TEXTILES be pleased to state:

(a) whether Government of Maharashtra has demanded for transferring the entire 12 acre land of the India United Mill No. 6 owned by NTC to State Government free of cost so that a grand memorial of Bharat Ratna Dr. Babasaheb Ambedkar could be developed at that site;

(b) if so, Government's response thereto so far;

(c) whether Government is ready to allot NTC's land for the above mentioned purpose; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (d) The National Textile Corporation (NTC) is implementing a BIFR approved revival scheme, which is financed through the sale of surplus assets of NTC. Government has been receiving requests from the State Government of Maharashtra for transfer of land of India United Mills No. 6 to construct a memorial for Dr. Babasaheb Ambedkar. Government can consider the earlier request of Maharashtra Government to transfer 4 acres of land for the memorial, which was recommended by the Assets Sale Committee appointed under the orders of the Board for Industrial and Financial Reconstruction (BIFR) and by the Board of Directors of NTC, subject to adequate compensation through higher FSI without charging premium, permitting change in land use etc. on the remaining land.

Study to evaluate scheme for welfare of weavers

2463. SHRI MAHENDRA MOHAN: Will the Minister of TEXTILES be pleased to state:

(a) whether any study has been conducted by Government to evaluate various schemes